

ITEM NO.1501
[FOR JUDGMENT]

COURT NO.11

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8245/2023

(Arising out of impugned final judgment and order dated 15-12-2020 in CRLA No. 1014/2014 passed by the High Court Of Judicature At Bombay)

YASHODEEP BISANRAO VADODE

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(HEARD BY : HON. C.T. RAVI KUMAR AND HON. SANJAY KUMAR, JJ.).....FOR ADMISSION and I.R. and IA No.98142/2023-CONDONATION OF DELAY IN FILING and IA No.98147/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.98150/2023-EXEMPTION FROM FILING O.T. and IA No.98154/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 21-10-2024 This petition was called on for hearing today.

For Petitioner(s) Mr. Shivaji M. Jadhav, AOR
Ms. Apurva, Adv.
Mr. Adarsh Kumar Pandey, Adv.
Mr. Vignesh Singh, Adv.
Mr. Brij Kishor Sah, Adv.
Mr. Arun Kanwa, Adv.
Mr. Diwakar Sharma, Adv.
Mr. Raunaq Singh Aulakh, Adv.

For Respondent(s) Mr. Aaditya Aniruddha Pande, AOR

Delay condoned.

Leave granted.

Hon'ble Mr. Justice C.T.Ravikumar pronounced the non-reportable judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Sanjay Kumar.

The appeal stands allowed in terms of the signed non-reportable judgment, placed on the file.

Pending application(s), if any, stands disposed of.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)